

[English]

Appointment of a Judicial Commission

820. SHRI K.S. RAO:
SHRI KALP NATH RAI:
SHRI GANGA CHARAN
LODHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have decided to appoint a Judicial Commission charged with the task of recommending appointments of the Supreme Court and High Court judges and the transfer of High Court Judges as recommended in the 120th Report of the Law Commission; and

(b) if so, the details of the composition and main functions proposed to be entrusted to the Commission and the time by which it will be appointed?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The Government intend to set up a high-level Judicial Commission for the appointment of Judges in the High Courts and the Supreme Court, and for the transfer of Judges from one High Court to another. The details are being worked out. It is not possible to indicate any time by which it will be constituted.

Expanding scope of Lok Adalats

821. SHRI DHARMESH PRASAD
VARMA:
SHRI BANWARI LAL PURO-
HIT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal under consideration of Union Government to ex-

pand the scope of Lok Adalats to include cases of Labour and other disputes;

(b) if so, the details thereof; and

(c) the measures proposed to be taken to revitalise the functioning of Lok Adalats?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The Lok Adalats are at present dealing mainly with the following types of cases; civil, criminal and revenue cases; cases involving motor accident claims; land acquisition cases; cases pertaining to bonded labour; family disputes; labour disputes; cases relating to payment of minimum wages; and, disputes relating to workmen compensation. The scope of the Lok Adalats is being widened in a phased manner. The Legal Services Authorities Act, 1987, was enacted for the purpose of strengthening the Lok Adalats. A proposal is under consideration of the Government to amend this Act with a view to further strengthening the Lok Adalats.

Trading House Status to Steel Authority of India Ltd.

822. SHRI K.S. RAO: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government have granted trading house status to the Steel Authority of India Ltd. (SAIL);

(b) if so, the advantages to be achieved by grant of this status;

(c) the quantity of steel likely to be exported by SAIL in 1990-91;

(d) whether these exports will cover the foreign exchange requirement of the Steel Authority of India Ltd; and

(e) if so, the details thereof?